

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:405

ANSWERED ON:25.02.2016

Construction of Roads under PMGSY

Ahlawat Smt. Santosh;Nete Shri Ashok Mahadeorao;Patel Smt. Jayshreeben ;Patil Shri A.T. (Nana);Saraswati Shri Sumedhanand;Sigriwal Shri Janardan Singh;Singh Shri Bharat;Singh Shri Ravneet;Swami Maharaj Dr. Sakshi;Verma Shri Rajesh;Yadav Shri Om Prakash

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) and PMGSY-II in the country during the last three years and the current year, State/UT-wise;
- (b) the details of total amount sanctioned, released and spent under PMGSY and PMGSY-II during the said period, State/UT-wise;
- (c) the details of the proposals sent by various State Governments pending with the Government for consideration along with the target for the next five years, State/ UT- wise;
- (d) the criteria being adopted for construction/selection of roads under PMGSY and PMGSY-II with particular reference to the hilly and tribal areas of the country or in remote areas where the population is less than 500; and
- (e) the details of difficulties/obstacles being faced by the Government in implementation of the scheme effectively with particular reference to funding pattern along with the corrective steps taken by the Government in this regard during the said period?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): 'Rural Roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. Detail of State-wise eligible unconnected habitations provided connectivity and road-length completed during each of the last three years and the current year (upto January, 2016) under PMGSY including PMGSY-II is at Annexure -I.

(b): Details of funds released by the Central Government and expenditure incurred by the States under PMGSY I & II during the last three years and the current year, State/ UT-wise are given at Annexure- II.

(c): State-wise details of projects sanctioned under PMGSY during the last three years and current year are at Annexure-III. The State Governments submit a large number of proposals every year irrespective of their annual allocation based on the budget estimate, amount required for expenditure on already sanctioned works and their execution capacity. After due scrutiny, such excess proposals were returned to States in May, 2015 indicating that the eligible proposals can be considered by the Ministry only after additional allocation of funds is available. During the current financial year 2015-16, for accelerated execution of PMGSY in the States, the Ministry of Rural Development in consultation with Ministry of Finance has formulated an Action Plan, with enhanced financial allocation to the States and modified funding pattern in the Scheme. Accordingly, the fund sharing pattern of PMGSY has been made in the ratio 60:40 between the Centre and State for all States except for 8 North Eastern and 3 Himalayan States for which it is 90:10. In view of the availability of substantial additional allocation of funds under the Scheme, the Ministry has requested to all the States to submit new proposals as per the programme guidelines for consideration and sanction under PMGSY to substantially achieve the mandate of Scheme by March, 2019.

(d): The primary objective of the PMGSY is to provide connectivity by way of a single all-weather Road to the eligible unconnected Habitations in the rural areas with a population of 500 persons and above (Census-2001) in Plain areas. However, keeping in view the sparsely distributed population in Special Category States (i.e. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the Desert Areas (as identified in the Desert Development Programme), the Tribal (Schedule V) areas and Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission), the objective would be to connect eligible unconnected Habitations with a population of 250 persons and above(Census 2001). For Most intensive IAP blocks as identified by Ministry of Home Affairs, the unconnected habitations with population 100 and above (as per 2001 Census) would be eligible to be covered under PMGSY.

(e): Execution of PMGSY is being done by the State Governments. In view of the availability of substantial additional allocation of funds under the Scheme, the Ministry has requested to all the States to submit new proposals as per the programme guidelines for consideration and sanction under PMGSY at the earliest. The States are facing one or a combination of constraints in execution of PMGSY works i.e. (i) Inadequate institutional capacity. (ii) Limited contracting capacity. (iii) Non availability of sufficient qualified technical personnel. (iv) Non availability of land and forest clearance of the land falling in forest areas and (v) Law and Order problem in some parts of the country etc.

Some corrective steps being undertaken time to time by the Ministry are as under:

- i. States have been requested to augment executing capacity.
- ii. Bidding Document provisions have been rationalized.
- iii. Training is being imparted to field engineers as well as staff of contractors for capacity building.
- iv. Regular and structured review of physical and financial parameters of the performance of States, in various Regional Review Meetings and Empowered Committee Meetings.
